

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 67/TT/2015

Subject : Petition for determination of transmission tariff for i) Asset-I : (HVDC Portion) and ii) Combined Asset-II (AC Portion) from anticipated COD 31.3.2015 to 31.3.2019 under the transmission system associated with "North East-Northern/Western Interconnector-I Project" in North Eastern, Northern & Western Region under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 19.4.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Electricity Grid Corporation Limited and 33 others

Parties present : Shri Sanjay Sen, Sr. Advocate, PGCIL
Shri Ruth Elwin, Advocate, PGCIL
Shri Y.K.Sehgal, PGCIL
Shri M.M.Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anand K. Ganesan, PGCIL
Ms. Manju Gupta, PGCIL
Shri Aryaman Saxena, PGCIL
Shri R.K.Srivastava, PGCIL
Shri Jasbir Singh, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri H.K.Mallick, PGCIL
Shri Raj Kumar Mehta, Advocate, PGCIL
Ms. Sreeja R.S., Advocate, KSEB
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.K. Agarwal, Advocate, Rajasthan Discoms
Shri S.P. Das, Advocate, Rajasthan Discoms
Shri Naresh Bansal, NHPC



Shri K. Nayak, NHPC
Shri Rishabh Singh, MPPGCL
Shri Bhupinder Singh, NTPC
Shri Rajeev Choudhary, NTPC

Record of Proceedings

The learned counsel for GRIDCO sought one week time to file reply in the matter and it was not objected to by the learned senior counsel for the petitioner. The Commission directed GRIDCO to file its reply by 29.4.2016 and the petitioner to file its rejoinder, if any by 6.5.2016.

2. The learned senior counsel for the petitioner submitted that the rejoinder to the replies filed by the respondents APDCL, TSECL and DISCOMs of Rajasthan have been submitted and the same may be considered. In response to a query of the Commission on whether it has approached the Ministry of Power seeking grant from the PSDF as directed in order dated 8.1.2016, the learned senior counsel for the petitioner submitted that the petitioner has approached Ministry of Power (MoP) vide letter dated 12.2.2016 for assistance in the form of one time grant from PSDF to reduce the burden of transmission cost on the DICs. The Commission directed the petitioner to file the action taken by it pursuant to the Commission's order dated 8.1.2016 on affidavit with a copy to all the respondents by 25.4.2016.

3. The Commission directed the respondents, who have not filed their reply, to file reply as a last opportunity by 29.4.2016 and the petitioner to file rejoinder, if any, by 6.5.2016. The Commission directed the parties to comply with the directions within the timeline specified.

4. The Commission directed to list the matter on 31.5.2016 for final arguments.

By order of the Commission

sd/-
(T. Rout)
Chief (Legal)

